

(v) International Trade in Endangered Species of animals and articles made thereof is regulated under, the provisions of the Convention on International Trade in Endangered Species of wild Fauna and Flora (CITES). The trade in ivory is totally banned.

(vi) Regional and Sub-regional offices of Wildlife Preservation have been set up mostly at the main export centres of the country to prevent smuggling of wildlife products.

(vii) Inter-departmental coordination has been enhanced with other enforcement organisations like Police, BSF, Customs, ITBP, Coast Guards etc. Training programmes on wildlife enforcement and implementation were also conducted for all these, organisations at New Delhi and Dehradun during, 1995.

(viii) A "Tiger Crisis Cell" has been set up in the Ministry to suggest improvement in the management of tiger bearing areas of the country.

(ix) The State Government have been advised to strengthen vigilance and intensify patrolling.

(x) Steps are being initiated to set up "Special Strike Force" in the Project Tiger areas.

(xi) A Protocol has been signed with the Govt. of Peoples Republic of China to coordinate bilateral issues concerning tiger conservation and to check smuggling and the illegal trade of tiger bones and other parts of its body. and

(xii) Steps have been initiated by the Government to establish the 'Global Tiger Forum' for strengthening international cooperation to curb poaching to tiger and to coordinate efforts for the conservation of tiger and its habitat throughout the tiger range countries.

[Translation]

#### **Pollution by Denting, Painting etc. of Vehicles**

4858. SHRI DILEEP SANGHANI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are laying emphasis on having compulsory Pollution Under Check Certificate for the vehicles and on the other hand the permission is being given to carry on industrial work of repairs of these vehicles such as denting painting and welding etc. in the residential areas;

(b) whether causing sharp noise through dening of vehicles by stationing them in the open on the road in the residential areas and to spread air pollution by spraying colours on the vehicles is a legal offences; and

(c) if so, the measures being taken by the Government to stop such illegal works?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) Pollution Under Control Certificate have to be obtained by all vehicles in Delhi. Under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, all polluting units are required to obtain consent from the Delhi Pollution Control Committee. Delhi Pollution Control Committee is not issuing "Consent to Operate" to vehicles repairing units. Such industries are not permitted to operate in the residential areas of Delhi as per the provisions of Master Plan of Delhi 2001.

(c) In pursuance of the orders of the Supreme Court, Government of Delhi have directed units operating in residential areas to relocate to industrial areas. Large number of non-conforming units have applied for plots in industrial areas. Govt. of Delhi is making efforts to provide plots to such units.

[English]

#### **Over-stay by Pakistanis**

4859. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistanis staying in the country after expiry of their Visas as on March, 31, 1997; and

(b) the steps taken to deport them to their home country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) According to information available, 11005 Pak nationals were reported to be overstaying in the country as on December 31, 1996. Information as on March 31, 1997 is not readily available.

(b) Admission, stay, control and movement of foreigners in India is governed by the Passport (Entry into India) Act, 1920; Registration of Foreigners Act, 1939 and Foreigners Act, 1946 and the rules and orders framed thereunder. Powers of the Central Government under these enactments have been entrusted to the State Governments/Union Territory Administrations. These powers include, *inter alia*, the power to detect and deport foreign nationals residing illegally in the country. The Central Government has also been issuing instructions to the State Governments/Union Territory Administrations, from time to time, to launch special drives for detection and deportation of foreigners residing in the country illegally.

[Translation]

#### **TPDS in Chandigarh**

4860. SHRI SATYA PAL JAIN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether issuance of ration cards has been banned in the Union Territory of Chandigarh;

(b) if so, the reasons therefor and the time from which this ban was imposed;

(c) whether the scheme to provide ration at lower price to the people living below the poverty line in Chandigarh has been implemented;

(d) if not, the time by which the scheme will be launched and the number of persons likely to be benefited therefrom;

(e) whether the people living below the poverty line have been identified; and

(f) if so, the details in this regard?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) :

(a) The Chandigarh Administration has informed that ration cards to eligible families are being issued as per policy.

(b) Does not arise.

(c) Not yet Sir.

(d) The Scheme will be launched from 1st June, 1997 and the number of Below Poverty Line (BPL) families likely to be benefited under the scheme is 18,000.

(e) and (f) As informed by Chandigarh Administration, the process of identification of BPL families is in progress and the process is likely to be completed by May end.

[English]

#### Environmental Projects

4861. SHRI MANGAT RAM SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of Centrally assisted environmental projects running in Jammu & Kashmir;

(b) the details of achievements made and the amount of assistance provided under each of these projects; and

(c) the date of commencement and completion of each project running in the State with the Central assistance?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) The details of the Centrally assisted environmental projects running in Jammu & Kashmir alongwith achievements made and assistance provided are given in the statement enclosed.

(c) The projects are continuing in nature.

#### Statement

S. No.	Name of the Scheme	Broad Objective	Extent of Central Funding	Status	Achievements during last year 1996-97	
					Financial	Physical
1	2	3	4	5	6	7
1.	Development of National Parks and Sanctuaries	To develop National Parks and Sanctuaries	100%	Ongoing	13.94	4 National Parks covered
2.	Eco Development around Reserve areas	To provide alternative sustenance to communities living on the fringes of Reserve Areas	100% NR 50% R	Ongoing	5.00	4 National Parks covered
3.	Integrated afforestation and eco-development project scheme	Promote afforestation and Eco-development	100%	Ongoing	294.88	3212 Hectares (target)
4.	Area Oriented Fuelwood and Fodder scheme	Augmenting supply of fuelwood & Fodder in indentified fuelwood deficit district	50%	Ongoing	72.01	1670 hectares (target)
5.	Non Timber Produce including Medicinal Plants	Raising Non Timber Produce including Medicinal Plants	100%	Ongoing	149.86	3865 hectares (target)
6.	Seed Development	To develop infrastructure for quality seeds	100%	Ongoing	11.00	Target fixed in terms of financial releases